

recently produced in India by a foreign producer, and

(b) if so, whether this film has been approved for public exhibition?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) and (b). No, Sir.

†PAPERS AND MAGAZINES PUBLISHED
BY GOVERNMENT

*205. SHRI KRISHNAKANT VYAS: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the names of the papers and magazines which are published by Government;

†Original notice in Hindi as below:-

सरकार द्वारा प्रकाशित पत्र पत्रिकायें

२०५. श्री कृष्ण कान्त व्यास : क्या कार्य आवास तथा सम्भरण मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा प्रकाशित किये जाने वाली पत्र-पत्रिकाओं के नाम क्या हैं;

(ख) वे किन-किन भाषाओं में निकलती हैं;

(ग) उन में से प्रत्येक की ग्राहक संख्या क्या हैं;

(घ) उन प्रकाशनों में निकलने वाले विज्ञापनों से सरकार को वार्षिक आय कितनी होती है; तथा

(ङ) उन पत्र-पत्रिकाओं को लोक-प्रिय बनाने के लिये सरकार ने क्या कार्यवाही की है ?

(b) the languages in which they are published;

(c) the circulation of each of these publications;

(d) the annual income derived by Government from advertisements published in those publications; and

(e) the steps taken by Government for popularising these papers and magazines?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a), (b), (c) and (d). A statement in respect of the magazines and papers published by the Manager of Publications is laid on the Table of the House. [See Appendix VIII, annexure No. 117.] Information regarding such material published by the Publications Division (Ministry of Information and Broadcasting) and other Ministries/offices independently is being collected and will be furnished in due course.

(e) Important journals like "Supreme Court Reports" "Agricultural Situation in India", "Kheti", etc. are advertised in important approved newspapers. Monthly book-lists of all publications, periodicals, etc., published during a month are distributed free of cost to authorised agents for sale of Government of India publications and to others who place a demand for them. About 900 copies of the book-list are so distributed. In addition a fortnightly list showing the names of the books for which print orders have been placed with the presses are supplied to registered agents by the Manager of Publications free of charge.

INDIANS IN UGANDA

206. SHRI P. C. BHANJ DEO: Will the PRIME MINISTER be pleased to state the number of Indian nationals residing in Uganda at present?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS AND DEFENCE (SHRI JAWAHARLAL NEHRU): According to the 1948 census, there are 33,767 Indians in Uganda.

INDONESIAN PRIME MINISTER'S VISIT
TO INDIA

207. SHRI P. C. BHANJ DEO: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Indonesian Prime Minister is likely to visit India in the near future and

(b) if so, what is the purpose of his visit?

THE DEPUTY MINISTER FOR
EXTERNAL AFFAIRS (SHRI ANIL
K. CHANDA): (a) Yes.

(b) The Indonesian Prime Minister is visiting India at the invitation of the Prime Minister. He will be having informal talks with the Prime Minister on various developments of common interest since their last meeting in Colombo in April-May 1954.

MESSAGE FROM THE LOK SABHA

THE SPECIAL MARRIAGE BILL, 1954

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"I am directed to inform the Rajya Sabha that the Special Marriage Bill, 1954, which was passed by the Rajya Sabha at its sitting held on the 8th May 1954, has been passed by the Lok Sabha at its sitting held on the 17th September 1954, with the following amendments:—

(1) In page 1, line 1,—

for "our Republic" substitute "the Republic of India".

(2) In page 3,—

for line 6, substitute—

"(c) the male has completed the age of twenty-one years and the female the age of eighteen years;"

(3) In page 3, lines 16 and 17,—

for "fourteen" substitute "thirty".

(4) In page 6,—

for lines 13 to 16 substitute—

"(e) the parties are not within the degrees of prohibited relationship:

Provided that in the case of a marriage celebrated before the commencement of this Act, this condition shall be subject to any law, custom or usage having the force of law governing each of them which permits of a marriage between the two; and"

(5) In page 6,—

after line 47, add—

"Provided that nothing contained in this section shall be construed as conferring upon any such children any rights in or to the property of any person other than their parents in any case where, but for the passing of this Act, such children would have been incapable of possessing or acquiring any such rights by reason of their not being the legitimate children of their parents."

(6) In page 7, line 19,—

add at the end—

"and for the purposes of this section that Act shall have effect as if Chapter III of Part V (Special Rules for Parsi Intestates) had been omitted therefrom"

(7) In page 7,—

after line 35, insert—

"and the court, on being satisfied of the truth of the statement made in such petition, and that there is no legal ground why the application should not be granted, may decree judicial separation accordingly"

(8) In page 8,—

after line 46, add—

"Provided that nothing contained in this section shall be construed as conferring upon any child of a marriage which is declared to be null and void or annulled by a decree of nullity any rights in or to the property of any person other than the parents in any case where, but for the passing of this Act, such child would have been incapable of possessing or acquiring any such rights by reason of his not being the legitimate child of his parents."